

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/3434/A

From :- Smti Jayashree Bora,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench,
Arunachal Pradesh.

Dated Guwahati, th 4 April, 2024.

Sub:- **Earned Leave.**

Ref:- Your letter No. HC (IB)-VIG/01/2023/162-64 Dated 07.03.2024.

Sir,

With reference to the above, I am directed to inform you that Shri Ito Basar, District & Sessions Judge, Khonsa, Tirap District, Arunachal Pradesh has been granted **four days of earned leave w.e.f. 15.04.2024 to 18.04.2024, along with station leave permission w.e.f. 13.04.2024 to 21.04.2024**, subject to submission of his Leave Admissibility Report in the Itanagar Permanent Bench. He is asked to hand over charge to the Judicial Magistrate, First Class, Khonsa before proceeding on leave.

Yours faithfully,

Sdt

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-21/2008(Pt.)/3435-3436/A, dated , 04-04-2024
Copy to:

1. Shri Ito Basar, District & Sessions Judge, Khonsa, Tirap District.
- ✓ 2. The Project Manager, Gauhati High Court.

13/04/24
JT. REGISTRAR (VIGILANCE)